

(c) if not, how Government proposes to get the best results?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Disinvestment proposal**

317. SHRI SUBHASH PRASAD YADAV: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has any proposal to disinvest certain Public Sector Enterprises;
- (b) if so, the details thereof;
- (c) whether retrenched employees are proposed to be rehabilitated;
- (d) if so, the details thereof; and
- (e) the approximate revenue likely to be earned out of such disinvestment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes Sir.

(b) The cases of disinvestment would be decided on a case by case basis.

(c) and (d) The policy of the Government is Disinvestment of small percentage of Government shareholding while retaining 51% equity and the management control with the Government. Therefore, there would not be any retrenchment of the employees on account of such disinvestment.

(e) It is not feasible to estimate the realization as the same would depend on various factors such as the percentage of equity to be disinvested, the prevalent market conditions, the time of actual disinvestment etc.

#### **Defaulters of Income Tax**

318. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of FINANCE be pleased to state:

- (a) the revenue tax collection target last year from Income tax, custom and excise and the actual collection of 2008-09;
- (b) the 100 biggest defaulters of Income tax among Industrial Houses, Industries and individuals; and
- (c) what are the steps Government intent to take to collect the default amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The revenue collection target and the actual collection from Income Tax, Customs and Central Excise for the year 2008-09 are as under:-